

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 11366/2019

[Arising out of impugned final judgment and order dated 07-12-2018 in JA No. 839/2008 passed by the High Court of Judicature at Allahabad]

STATE OF U.P.

Petitioner(s)

VERSUS

PACHAURI

Respondent(s)

(IA No. 181537/2019 - EXEMPTION FROM FILING O.T.)

Date : 19-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) :Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.

For Respondent(s) :Mr. Talha Abdul Rahman, AOR
Mr. M Shaz Khan, Adv.
Mr. Sudhanshu Tewari, Adv.
Mr. Rafid Akhter, Adv.
Mr. Faizan Ahmed, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed by the learned counsel for the petitioner, list the matter after four weeks.

(LOKESH ARORA)
SENIOR PERSONAL ASSISTANT

(CHETNA BALOONI)
COURT MASTER (NSH)